

V. VENKATA PRASAD
REGISTRAR (VIGILANCE)



HYDERABAD,
Dt: 25.07.2015

ROC.NO.4432/2015 - B.SPL.

Sir/Madam,

SUB: RAILWAY CLAIMS TRIBUNAL - Filling up of the 4 posts (existing as well as anticipated as on 31.12.2015) of Member (Judicial) in Railway Claims Tribunal (RCT) - Willingness from the eligible officers called for - Regarding.

REF: Letter No.2015/E(O)II/1/13, dated 13.07.2015 from the Under Secretary - II/E(O) II, Government of India, Ministry of Railways, New Delhi.

-oOo-

I am to state that the Under Secretary, Railway Board, Government of India, Ministry of Railways, New Delhi, in his letter referred to above has stated that the Ministry of Railways have decided to invite applications for appointment to four posts (existing as well as anticipated as on 31.12.2015) of Member (Judicial) in Railway Claims Tribunal (RCT), one each at Secunderabad, Ahmedabad, Delhi and Bhubneswar and the post of Member (Judicial) in the Tribunal carries the pay scale of Rs 75,500- 80,000/- plus allowances as admissible under the Rules and the qualifications for the posts of Member (Judicial) and terms of Officer are indicated in the Annexure enclosed to letter of the Under Secretary. Serving Officers except High Court Judges will have to take voluntary retirement from service to take up the assignment in the Tribunal. The letter of Under Secretary to the Government of India, New Delhi, along with its enclosures were placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District / Unit and the Officers, who were eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 20.08.2015 by **SPEED POST or any other source**. Applications received after 20.08.2015 will not be forwarded.

Yours faithfully


REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad. (with a request to upload the letter along with the letter of the Under Secretary to the Government of India, New Delhi along with its enclosures in the High Court's Official website.)

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

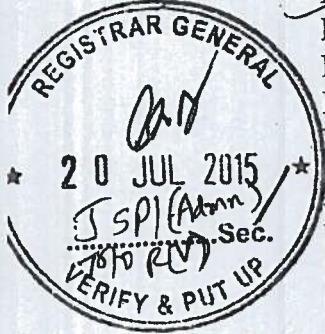
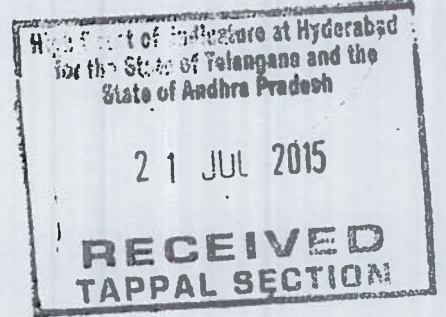
No.2015/E(O)II/1/13

New Delhi, dt. 13.7.2015

To,



The Registrar General,
Supreme Court of India, Delhi.
High Court of Allahabad, Allahabad-211001
High Court of Andhra Pradesh, Hyderabad-500266
High Court of Chhattisgarh, Raipur
High Court of Delhi, New Delhi-110001
High Court of Calcutta, Kolkata-700001
High Court of Bombay, Mumbai
High Court of Gauhati, Guwahati-781001
High Court of Gujrat, Gujrat-380060
High Court of Jammu & Kashmir, Jammu-180001
High Court of Himachal Pradesh, Shimla-171001
High Court of Jharkhand, Ranchi
High Court of Karnataka, Bangalore-560001
High Court of Kerala, Cochin-682031
High Court of Madhya Pradesh, Jabalpur-482002
High Court of Madras, Chennai-600104
High Court of Orissa, Cuttack-753002
High Court of Patna, Patna-800001
High Court of Panjab & Haryana, Chandigarh-160001
High Court of Rajasthan, Jodhpur-342001
High Court of Sikkim, Gangtok-737101
High Court of Uttaranchal, Nainital.
High Court of Tripura, Agartala-799006
High Court of Manipur, Imphal-795002
High Court of Meghalaya, Shillong-793001



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Sub: Railway Claims Tribunal - Appointment of Member (Judicial).

Sir,

Ministry of Railways have decided to invite applications for appointment to four posts (existing as well as anticipated as on 31.12.2015) of Member (Judicial) in Railway Claims Tribunal. The existing and anticipated vacancies till 31.12.2015 of Member (Judicial) are at Secunderabad, Ahmedabad, Delhi & Bhubneswar.

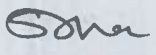
2. The post of Member (Judicial) in the Tribunal carries the pay scale of Rs. 75,500-80,000/- plus allowances, as admissible under the rules.
3. The qualifications for the posts of Member (Judl.) and term of office are indicated in the Annexure-I.
4. On ceasing to hold office, a Member of the Tribunal shall be eligible for further employment only as provided under Section 10 of the Railway Claims Tribunal Act, 1987.

5. It is requested that names of willing judicial officers with requisite qualifications who would be suitable for being considered for appointment to the post of Member (Judicial) may please be sent. Serving officers except High Court Judges will have to take voluntary retirement from service to take up the assignment in the Tribunal.

6. Service particulars (as in the attached form) of the candidates may kindly be sent indicating, *inter alia*, date of birth, length of service, present assignment, relevant experience, eligibility factor and preference for the place of posting etc. **Nominations should reach to the undersigned within 60 days from issue of this letter.**

7. While forwarding the application, the ACR dossier of the candidate may also be sent duly indicating the vigilance clearance/disciplinary cases etc., if any.

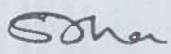
Encl: As above


(S.N.Jha)
Under Secretary-II/E(O)II
Room No.211 'A',
Railway Board,
New Delhi

No.2015/E(O)II/1/13

New Delhi, dt. 13.7.2015

Copy forwarded to the Ministry of Law & Justice for recommending name of eligible candidates.


(S.N.Jha)
Under Secretary-II/E(O)II
Railway Board

QUALIFICATIONS FOR APPOINTMENT AS MEMBER (JUDICIAL)

A person shall not be qualified for appointment as Judicial Member unless he-

- (a) is, or has been, or is qualified to be, a Judge of a High Court; or
- (b) has been a Member of the Indian Legal Service and has held a post in Grade I of that service for at least three years; or
- (c) has, for at least three years, held a civil judicial post carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India.

as on date of issue of vacancy notice

TERM OF OFFICE

Member (Judicial) shall hold office as such for a term of five years from the date on which he enters upon his office or until he attains the age of sixty two years, whichever is earlier.

FORM

PHOTO
(To be attested
by gazetted
officer)

1. Name in full _____
2. Father's Name _____
3. (a) Date of Birth DD _____ MM _____ YYYY _____
(b) Age as on date of vacancy notice YY _____ MM _____ DD _____
4. Please tick ✓ the service : Higher Judicial Service ___ Indian Legal
Service ___ Others _____
- (a) Post held on regular basis _____
Date from which holding the post DD _____ MM _____ YYYY _____
- (I) Scale of post Rs. _____
- (II) Present basic pay Rs. _____
- (III) Date of appointment to the post of Addl. Distt. Judge/Joint Secretary DD _____ MM _____ YYYY _____
- (IV) Place of Current posting _____
- (V) Educational Qualifications _____
- (VI) Professional/Special Qualifications _____
5. Mailing address: _____

6. Permanent Address: _____

7. Tele. No. (O) _____ (Res.) _____ (Mobile) _____
8. Choice of posting for M(J)/RCT in order of preference 1. _____ 2. _____
3. _____ 4. _____
9. Any other information the candidate may like to provide:- _____

Signature of the Candidate

Date:
Place:

Note: Candidates are required to send their applications through proper channel.